CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No.718/MP/2020

Subject: Petition for recovery of the impact of enhancement of gratuity limit

during the financial year 2017-18 in respect of all the eight power stations of North Eastern Electric Power Corporation Limited

(NEEPCO), Shillong.

Petitioner : North Eastern Electric Power Corporation Limited

Respondents : Assam Power Distribution Company Ltd., & 8 ors.

Date of Hearing : 22.11.2022

Coram : Shri I.S. Jha, Member

Shri Arun Goyal, Member

Shri Pravas Kumar Singh, Member

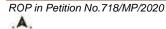
Parties Present : Shri Rana Bose, NEEPCO

Shri D. Chaudhury, NEEPCO Ms. Elizabeth Pyrbot, NEEPCO

Record of Proceedings

During the hearing, the representative of the Petitioner submitted that the Ministry of Labour and Employment, Government of India vide notification dated 29.3.2018 has notified the Payment of Gratuity (Amendment) Act, 2018 enhancing the limit on payment of gratuity, due to which it had to bear an additional expenditure of Rs. 6725.64 lakh for 2018-19. The representative also clarified that it has not claimed the said expenditure in its tariff petitions and therefore has filed the present petition.

- 2. None appeared on behalf of the Respondents.
- 3. The Commission, after hearing the representative of the Petitioner, directed the Petitioner, to file additional information on the following, on or before **16.12.2022**, after serving copy on the Respondents:
 - (i) Breakup of the actual O&M expenses excluding gratuity impact as claimed in the petition (of all the eight generating stations against which gratuity of Rs.6725.64 lakh has been apportioned and one consolidated statement) for the 2014-19 tariff period, under various subheads (as per Annexure-A enclosed) after including the pay revision impact (employees, and Meghalaya Home Guards) (in both MS Excel and PDF format);
 - (ii) Break-up of the actual O&M expenses of Corporate Centre/other offices including pay revision impact (as per Annexure-B enclosed) of the generating station for the 2014-19 tariff period along with the allocation of total O&M expenses, to the various generating stations which are under construction, operational stations and any other offices/business activity along with basis of allocating such expenditure (in bthMS Excel and PDF format);



- (iii) Reconciliation Statement of actual O&M expenses as per audited Balance Sheet and its respective allocation to all stations (as per **Annexure-C** enclosed).
- (iv) Comparative statement of the normative O&M expenses as per 2014 Tariff Regulations for respective stations versus the O&M expenses (excluding Gratuity claimed in petition) as allowed in the true-up orders for 2014-19 tariff period (as per **Annexure-D** enclosed);
- 4. The Respondents shall file their replies, on or before **23.12.2022** after serving a copy to the Petitioner, who may file its rejoinder, if any, by **30.12.2022**. The parties shall ensure the completion of pleadings within the due dates mentioned and no extension of time shall be grated for any reason.
- 5. Subject to the above, order in the Petition was reserved.

By order of the Commission Sd/-(B. Sreekumar) Joint Chief (Law)



Name of the Station:

Details of actual O&M expenses Amount (Rs. in lakh)						
S. No.	Items	2014-15	2015-16	2016-17	2017-18	2018-19
1	Consumption of stores & spares					
2	Repair & Maintenance					
3	Insurance					
4	Security					
5	Water Charges					
6	Administrative Expenses					
6.1	Rent					
6.2	Electricity charges					
6.3	Travelling & Conveyance					
6.4	Communication Expenses					
6.5	Advertising					
6.6 6.7	Foundation Laying & Inauguration Donation					
6.8	Entertainment					
6.9	Filing fee					
0.0	Subtotal (Administrative Expenses)					
7.0	Employee Cost					
7.1.1	Salaries, Wages & Allowances					
7.1.2	Pension					
	Gratuity (Excluding Gratuity impact as claimed in the instant petition)					
7.1.4	Provident Fund					
7.1.5 7.2	Leave Encashment					
7.2.1	Staff welfare expenses -Medical expenses on superannuatedemployees					
7.2.1	-Medical expenses on superannuatedemployees -Medical expenses on regular employees &others					
7.2.3	-Uniform/Liveries' & Safety equipment					
7.2.4	-Canteen expenses					
7.2.5	-Other staff welfare expenses					
7.2.0	Subtotal (Staff welfare Expenses)					
7.3	Productivity linked Incentive					
7.4	Expenditure on VRS					
7.5	Ex-gratia					
7.6	Performance Related Pay (PRP)					
8	Sub Total (Employee Cost) Loss of Store					
9	Provisions					
10	Prior Period Expenses					
11	Corporate Office expenses allocation					
12	Others					
12.1	Rates & Taxes					
12.1	Water cess					
12.2	Training & recruitment expenses					
12.4	Tender Expenses					
12.5	Guest house expenses					
12.6	Education expenses					
12.7	Community Development Expenses					
12.8	Ash utilization expenses					
12.9	Books & Periodicals					
12.10	Professional Charges					
12.11	Legal expenses					
12.12	EDP Hire & other charges					
12.13	Printing & Stationery					
12.14 12.15	RLDC Fee & Charges	 				
12.15	Brokerage & Commission Bank charges	-				
12.16	Claims/advances written off	 				
12.17	Hiring of vehicle	<u> </u>				
12.19	Payment to auditors					
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	Misc. Expenses					
12.20	Misc. Expenses (Break-up of Miscellaneous. Expenses)					

Annexure B

	Details of Corporate Centre Expenses Allocated to Va	rious Ope	rating Stati	ons		
					Amount (Rs. in lakh)	
S. No.	Particulars/ Year	2014-15	2015-16	2016-17	2017-18	2018-19
	Total Expenses of CC & RHQs-(A)					
	Transferred to Construction Projects -(B)					
	Transferred to any other business activity - (C)					
	Expenses related to stations under operation (D)=(A)-(B)- (C)					
	Head Wise Details of D					
1	Employee Expenses (Excluding gratuity impact as claimed in the instant					
	petition)					
Α	Salaries, Wages and Allowance					
	Staff Welfare Expenses					
С	Productivity Linked Incentive					
D	Expenditure on VRS					
	Ex-Gratia					
	Administrative Expenses					
	Repair and maintenance					
В	Training and Recruitment					
С	Communication					
D	Travelling and Conveyance					
E	Rent					
F	Others -Break Up as per details given below:					
	Advertisement and publicity					
	Books & Periodicals					
	EDP Hire and other charges					
	Education expenses					
	Ent. and hospitality					
	Fin Expenses-IndAS					
	Guest house expenses					
	Hiring of Vehicles					
	Insurance					
	Legal Expenses					
	Miscellaneous Expenses					
	Community develp. Exp.					
	Others.					
F-14	Payment to auditors					
	Power Charges					
	Printing and Stationery					
	Prof chg & cons fees					
	R&D EXPS					
	Rates and taxes					
	Tender expenses					
	Trpt Veh running Exp.					
	Water charges					
	Workshop & Conf. Exp.					
	Sub Total (Administrative Expenses)					
3	Security					
	Donations					
	Provisions	1				
	Depreciation Discourse to the second	-				
7 8	Prior period expenses					
⊢°	Total Expenses from 1-7 Less Recoveries (if any)	1				
9	Expenses related to Operation - D	+				
3	Expenses foliated to operation = D	1				
	ALLOCATION TO ALL 8 OPERATIONAL STATIONS	1				
	Name of The Unit/Station					
	Operational Station (1)					
	Operational Station (2)					



Annexure C

Amount (Rs. in lakh)

	Actual O&M Expenses as per Audited Balance Sheet (A)= (B) + (C) + (D)	(B) O&M Expenses Allocated to operational Stations (1 to 8)	(C) Allocated to rest of the Stations / Business Activities, if any (Not covered under B)	Corporate C		
				Expenses Allocated to Operational Station 1 to 8.	Expenses allocated to rest of the Stations/ Business Activities, if any	Total
2014-15						
2015-16			_			
2016-17						
2017-18	_					
2018-19						

Remarks, if any:

Annexure D

Amount (Rs. in lakh)

S. No.	Name of the Generating Station	Normative O&M Expense as per 2014 Tariff Regulations	O&M Expenses (excluding Gratuity claimed in instant petition) as allowed by the Commission in True-up orders*	Remarks, if any

^{*}Please mention the O&M expenses as claimed in the petition, if order in petition for truing up is to be issued, by the Commission.